

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 7th day of June 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

O. A. No. 704 of 2002.

Prahlad Mishra s/o Late Sri Shobh Nath Mishra r/o Village and  
P.O. Rasulpur, District Jaunpur..... .... Applicant.

Counsel for applicant : Sri S.P. Shama.

Versus

1. Union of India through Secretary, Ministry of Communication,  
Director General Post and Telegraph, Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Superintendent of Post Offices, Jaunpur Division, Jaunpur.
4. Assistant Superintendent of Post Offices, Shahganj, District  
Jaunpur..... .... Respondents.

Counsel for respondents : Sri R.C. Joshi.

O R D E R (ORAL)

BY MR. S. DAYAL, A.M.

This application has been filed for a direction setting aside order dated 18.3.02. A further direction is sought for order dated 26.9.01. A further direction to the respondents to pay the arrears of salary and continue to pay the salary of the applicant on the post of EDBPM is also sought.

2. The case of the applicant is that his father died on 24.2.97 leaving behind four sons including the applicant. His mother moved an application seeking appointment on compassionate grounds for her son who is applicant in this case. It is claimed that the Superintendent of Post Offices appointed the applicant on compassionate ground after examining his case by order dated 14.3.97. It is claimed that on 10.6.97 another was passed by the Superintendent of Post Offices, Jaunpur by which the applicant was ordered to be engaged provisionally on temporary and ad-hoc basis. It is claimed that on 26.9.89, the applicant was restrained from functioning as EDBPM and an order dated

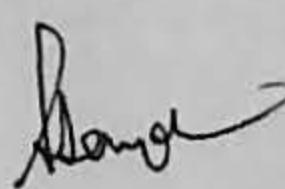
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26.9.01 was served informing him that his compassionate appointment has been considered by the Circle Committee and he had not been found suitable for compassionate appointment as his brothers were engaged in private jobs and there was no social liability. He has filed a representation praying for the consideration of decision of Circle Relaxation Committee and the Post Master General.

3. I have heard the arguments of Sri Pankaj Srivastava B.H. of Sri S.P. Shama for the applicant.

4. Since the representation (Annexure-7) filed by the applicant is pending with the respondents, it would be appropriate to direct the Respondent No.2 to decide the same by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order for facilitating consideration of the representation. The applicant may submit a copy of the same along with a copy of this order at the time of communication of this order.

No order as to costs.

  
A. M.

Asthana/  
13.6.02